

**IN THE INCOME TAX APPELLATE TRIBUNAL,
AGRA BENCH, AGRA**

**BEFORE : SMT ANNAPURNA GUPTA, ACCOUNTANT MEMBER
AND
SHRI SUNIL KUMAR SINGH, JUDICIAL MEMBER**

ITA No. 213/Agr/2023
Assessment Year: 2013-14

Rahul Singh Rana, Village-Chiruli, Gwalior (MP)	Takanpur,	Vs.	Income-tax Officer, Ward 1(3), Gwalior.
PAN : APXPR2382C			
(Appellant)			(Respondent)

Assessee by	None
Department by	Sh. Shailender Shrivastava, Sr. DR

Date of hearing	27.03.2025
Date of pronouncement	27.03.2025

ORDER

Per Sunil Kumar Singh, Judicial Member:

This appeal has been preferred against the impugned order dated 12.10.2023 passed in Appeal No. CIT(A), Gwalior/10221/2019-20 by the Ld. Commissioner of Income-tax (Appeals), NFAC, Delhi.

2. None has appeared for the appellant/assessee. The respondent/Revenue is represented by Shri Shailender Shrivastava, Ld. Sr. Dr.

3. Perusal of the records show that Form-36 was not signed on behalf of the appellant. It is further noticed that the appellant/assessee has not

cured the aforesaid defect despite issuance of defect memos vide order dated 03.12.2024 and 04.02.2025. Hence, the appeal is liable to be dismissed as non-maintainable due to the aforesaid defect.

4. In the result, the appeal is dismissed as non-maintainable.

Order pronounced in the open court on 27.03.2025.

**Sd/-
(ANNAPURNA GUPTA)
ACCOUNTANT MEMBER**

**Sd/-
(SUNIL KUMAR SINGH)
JUDICIAL MEMBER**

Dated: 08.04.2025

*aks/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, Agra